

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 777
TO BE ANSWERED ON 23.07.2018**

WELFARE OF FILM INDUSTRY WORKER

777. DR. KIRIT SOMAIYA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that a huge number of workers such as light men, spot boys, painters etc. are working in the Film Studios in Mumbai and if so, the details thereof;**
- (b) whether the Government is aware that they are reportedly denied/not provided with the basic facilities like ESIS, PPF, Pension, Leave, Fixed working hours, etc. under Labour Law by the Film industry and if so, the details thereof;**
- (c) whether the Government will make a survey to find out the condition of this workforce in the film studios and take action so that they get all facilities under Labour Law including ESIS, PPF etc; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

- (a): As on date, 7,208 such workers have been issued identity cards by the Labour Welfare Organization, for the purpose of extending benefits of various welfare schemes being implemented by this Organization.**
- (b): No information with regard to denial of basic facilities like ESIS, PPF, Pension, Leave, Fixed working hours, etc. has been received.**
- (c) & (d): Vide notification number SO 3455 dated 4th November 1988, the Central Government has delegated all the powers related to the Working Conditions and Welfare of Cine-Workers and Cinema Theatre Workers, as defined under the Cine Workers and Cinema Theatre Workers (Regulation of Employment) Act, 1981, except power to make rules, to the State Governments.**

In the light of the above, the State Governments are mandated to conduct such surveys.
